

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 383 OF 2017 IN
DFR NO. 1661 OF 2017**

Dated: 19th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Essar Power Gujarat Limited
Vs.**

...Appellant(s)

Gujarat Urja Vikas Nigam Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Nisarg Desai
Mr. Munjaal Bhatt
Mr. Mahesh Agarwal
Ms. Neeha Nagpal

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal

ORDER

**IA NO. 383 OF 2017
(IA for Stay)**

This appeal is mentioned urgently before us on account of possible threat of encashment of bank guarantee. We have heard from Mr. Sanjay Sen, learned counsel for the Appellant and Mr. M.G. Ramachandran, learned counsel for Respondent No.2. We post this matter for hearing and appropriate order on 23.05.2017 in the morning session. The parties may file their short written submissions giving also dates and events. Let the submissions be filed by 22.05.2017. Till 23.05.2017, the respondent shall not encash the Bank Guarantee.

This order is passed without prejudice to the rights and contentions of the Respondents

Issue notice to the Respondents returnable on 23.05.2017. Dasti, in addition, is permitted.

List the matter on **23.05.2017.**

(I. J. Kapoor)
Technical Member
Pr/vg

(Justice Ranjana P. Desai)
Chairperson